

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3923
TO BE ANSWERED ON 27.03.2017**

DIVERSION OF PF FUND

3923. SHRIMATI V. SATHYA BAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is true that PF money cannot be expended for any purpose other than the payment to individual members and if so, the details thereof;**
- (b) whether the Provident Fund money has been reportedly diverted for setting up of a Senior Citizens Welfare Fund despite strong resistance from the EPFO Trustees; and**
- (c) if so, the details thereof and the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): As per paragraph 53 of the Employees' Provident Funds Scheme, 1952, the Fund shall not, except with the previous sanction of Central Government, be expended for any purpose other than the payment of the sums standing to the credit of individual members of the Fund or to their nominees or heirs or legal representatives in accordance with the provisions of the Scheme.

(b): No, Madam.

(c): Does not arise in view of reply to part (b) of the Question above.
